

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

R.A. No. 322/1995  
in  
O.A. No. 1240/1991

New Delhi this the 12th Day of July 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)  
Hon'ble Shri R.K. Ahooja, Member (A) .

Union of India & Ors. Respondents/  
Applicants herein

(Shri B. Lal, Advocate)

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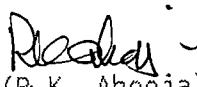
(Shri D.R. Gupta, Advocate)

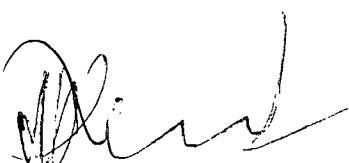
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Hon'ble Shri A.V. Haridasan, Vice Chairman (J)  
The Original Application was filed by the  
Respondents in the Review Application praying for a  
direction to the Respondents to consider the claim of  
the departmental officers in accordance with the  
provisions contained in the Model Recruitment Rules  
and for a further direction to them to finalise the  
Recruitment Rules to the post of Hindi Officer though  
the application was filed in the year 1991 and  
admitted long back. The respondents despite notice  
did not take care to file any reply to the O.A.  
Therefore in the absence of any reply by the  
respondents and as the learned counsel of the  
respondents did not appear on 9.10.1995 when the case  
came up for hearing, the Bench disposed off the  
application after hearing the learned counsel for the  
applicant and on a perusal of the application and the  
other materials placed on record with a direction to

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the respondents/Review Applicant to finalise the specific Recruitment Rules for the post of Hindi Officer within a period of three months from the date of communication of the order and if no such Recruitment Rules were framed or finalised within the said period of three months to consider the OA for promotion to the post of Hindi Officer in accordance with the Model Recruitment Rules. The respondents in the Original Application has filed the Review Application for the review of the Order on the ground that the full facts of the case could not be brought to the notice of the Tribunal as the respondents could not appear and could not file their pleadings. It has not been alleged in the Review Application that there has been any error apparent on the face of the record or that any relevant circumstance exists which would justify a review. The in-action on their part to appear before the Tribunal and plead their case does not entitle them to seek a review. The decision taken in the case according to us is the fit and proper decision to be taken in the facts and circumstances of the case. The Review Applicants are not in a position to ~~seek~~ as to how the order is erroneous. Therefore, we do not find any reason to review the order. Review Application fails and the same is dismissed.

  
(R.K. Ahoja)  
Member (A)

  
(A.V. Haridasan)  
Vice Chairman(J)